

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 227/MP/2015**

Subject : Petition seeking approval for revision of lignite transfer price of NLC Barsingar mine for the period 29.12.2011 to 31.3.2014 on account of truing up additional capitalization, O&M, Income tax and Return on Equity along with Ministry of Coal guidelines on fixation of transfer price of lignite.

Date of hearing : 19.11.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Neyveli Lignite Corporation Limited

Respondents : Jaipur Vidut Vitran Nigam Limited and others

Parties present : Ms. Anushree Bardhan, Advocate, NLC  
Shri K. Nambirajan, NLC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking approval of revised lignite price from 2011-12 to 2013-14 based on the Ministry of Coal guidelines on truing up lignite price as certified by auditors. Learned counsel requested to admit the petition and issue notices to the respondents.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents by 27.11.2015. The respondents were directed to file their replies by 18.12.2015 with an advance copy to the petitioner who may file rejoinder, if any, by 31.12.2015.

4. The Commission directed the petitioner to file the following clarification, on affidavit, latest by 18.12.2015:

(a) It is noticed from the computation of Lignite transfer price as furnished by the petitioner that the O&M cost for the year 2012-13 is escalated by about 32%

as compared to 2011-12 which is more than the escalation norm of 11.5% specified by Ministry of Coal in the guidelines dated 11.6.2009 for computation of lignite transfer price. Similarly, the O&M cost of 2013-14 is also higher. The petitioner may clarify the abnormal increase in O&M cost.

(b) The lignite transfer price for the year 2012-13 and 2013-14 approved by the Commission while granting provisional and final tariff is different from the lignite transfer price actually approved by the Commission during 2012-13 and 2013-14. The petitioner may clarify the discrepancy in the figures of lignite price.

5. The petition shall be listed for hearing on 19.1.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**